

**CP NO.76/Chd/2016**

**In the matter of M/s J.D.Realtors Ltd.**

Present: Ms. Kajal Rai, Practising Company Secretary for petitioner.

On the request of Ms. Kajal Rai, Practising Company Secretary the hearing of this petition is adjourned to 27.01.2017 to enable the petitioner to make compliances of the requirements of Rule 68 of the NCLT Rules, 2016. Advertisement in terms of sub-rule 5 of the Rules be published in English newspaper, "The Tribune" and in the vernacular newspaper "The Daily Ajit", as 14 days notice is required. Similar notice be issued to the Central Government through the Regional Director and Registrar of Companies, Punjab for 27.01.2017. It is further directed that affidavit stating necessary compliances in terms of the provision of sub rule 3 of Rule 68 be also filed at least one week before the date fixed.

The petitioner would get the advertisement published at its own expenses in accordance with the rules and send notices to the Central Government through the Regional Director and Registrar of Companies, Punjab by Speed Post within five days and file affidavit stating compliances, at least one week before the date fixed along with acknowledgement dues of despatch.

It is also clarified that there is provision for filing affidavit by the Company Secretary but it is submitted that no Company Secretary has been

*W. Raju*  
*Dr*

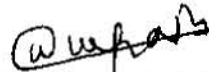
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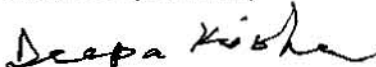
appointed but this fact be stated in the affidavit of the Managing Director as well as one more Director of the Company which they are directed to file for making compliances.

Post the matter to 27.01.2017.

December 22, 2016

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(Justice R.P. Nagrah)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)